

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.255/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of the tariff of 1500 MW Solar Power Projects (Tranche XIII) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines dated 28.7.2023 of the Ministry of Power, Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : JSW Neo Energy Limited and 3 Ors.
- Date of Hearing : **8.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 1500 MW solar power projects connected with the inter-State transmission system (ISTS) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023 ('the Solar Guidelines') issued by the Ministry of Power, Government of India. Learned counsel further submitted that the Petitioner issued the Request for Selection (RfS) document along with a draft Power Purchase Agreement (PPA) and Power Supply Agreement (PSA) for setting up of the 1500 MW ISTS connected solar power projects (Tranche XIV), as per the Solar Guidelines, on 29.12.2023 and in response thereof, total 11 bidders offering the total capacity of 4030 MW were found to be techno-commercially qualified. Based on the criteria specified in the RfS, 10 bidders offering a total capacity of 3730 MW were eligible to participate in the e-reverse auction, which was conducted on 7.3.2024, and pursuant thereto, 4 bidders were declared as successful bidders. Learned counsel submitted that all of the successful bidders had been issued the Letter of Awards on 13.3.2024. Learned counsel added that the Petitioner has already filed all the requisite details, including the conformity certificate issued by the Bid Evaluation Committee as per the Solar Guidelines.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner to furnish the following details / information, on affidavit, within two weeks:

(i) Reason for delay in approaching the Commission as per Clause 10.4 of the Solar Guidelines; and

(ii) Status of execution of the PPAs and PSAs and the anticipated timeline for tying up the entire awarded capacity.

3. The Petition will be listed for the hearing on **5.9.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**